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THE PUNJAB LIVESTOCK IMPROVEMENT ACT, 1953.

PUNJAB ACT NO. XLVII of 1953.

[Received the assent of the Governor of Punjab on the 3rd November, 1953, and was first published in the Puniab Government Gazette (Extraordinary) of the 9th November, 1953.]

1	2	3	Ludon 4
Year	No.	Short title	Whether repealed or otherwise affected by legislation
1953	XLVII	The Punjab Live- stock Improvement Act, 1953	Extended to the territories which, immediately before the 1st November, 1956, were comprised in the State of Patiala and East Punjab States Union by Punjab Act No. 5 of 1959 ³ .
	Li di	String of the	Amended by the Punjab Re-organisation (Chandigarh) (Adaptatation of Laws on State and Concurrent Subjects) Order, 1968
			and of livestock

An Act to provide for the improvement of livestock in the State of Punjab.

It is hereby enacted as follows:

1. (1) This Act may be called the Punjab Livestock

(2) It shall extend to the whole of the ³[Union Terri-Improvement Act, 1953.

tory of Chandigarh.]

(3) It shall come into force, in any specified area, on such date as the 4 [Central Government] may by notification appoint; and different dates may be appointed for

Short title, extent and commencement.

¹For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1953, page 548; and for proceedings in the Assembly and Council See Punjab Legislative Assembly and Council Debates, 1953.

²For Statement of Objects and Reasons, see Punjab Government Gazette

^{*}Substituted for the words "State of Punjab" by the Punjab Re-organis-(Chandigarb) (Adams) of Laws on State and Concurrent Subjects) Order -Substituted for the words "State of Punjab by the Punjab Roofigans-tion (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

Substituted for the words "State Government" by ibid. 1968.

Definitions.

- 2. In this Act, unless the context otherwise requires,-
 - (a) 'approved bull' means a bull certified as such under section 6 of this Act as fit for breeding
 - (b) 'bull' means an uncastrated male calf above such age as the [Central Government] may prescribe for any local area;
 - (c) 'cow' includes a heifer;
 - (d) 'Director' means the Director of Veterinary Services ²[Union Territory of Chandigarh].;
 - (e) 'Livestock Officer' means the Director and includes any other officer authorised by him to exercise all or any of the powers of a Livestock Officer under the Act;
 - (f) 'prescribed' means prescribed by rules made under this Act;
 - (g) a person is said to 'keep a bull' if he owns the bull or has the bull in his possession or custody, for the time being;
 - (h) a bull is said to be 'castrated' if it is rendered incapable of propagating its species; and
 - (i) 'local area' means the whole or a part of the area to which this Act applies, and in which an approved bull is, in the opinion of the Director, fit for breeding purposes.

Prohibition to keep a bull unmarked.

3. In any area to which this Act applies, no person shall keep a bull except under and in accordance with the provisions of this Act.

Intimation about

4. Every person, who, in any local area, keeps unmarked bulls. any bull which is not branded with a distinguishing mark as provided under this Act, shall give intimation of such possession to the Livestock Officer within such period as may be prescribed.

Substituted for the words "State Government" by the Punjab Re-organisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

^{*}Substituted for the word "Punjab" by ibid.

5. On receipt of the intimation under section 4, or on his own motion, the Livestock Officer may, by order, require any person keeping a bull to present the bull for inspection at any reasonable time and at a place specified in the order and thereupon it shall be the duty of the person keeping the bull to produce it for inspection accordingly and render all reasonable assistance in connection with such inspection.

Submission of bulls for inspec-

6. After such inspection of a bull the Livestock Officer, if satisfied that the bull is suitable for being used for breeding purposes in the local area, shall certify the bull as 'approved' and cause it to be branded with a mark prescribed for the purpose.

Certification of bulls as approv-

7. (1) If, after inspection, the Livestock Officer is satisfied that a bull is unsuitable for breeding purposes in a local area he shall cause it to be effectively castrated or specify by order a period during which such castrations shall be effected.

Marking castrated bulls.

- (2) Such castration shall be performed or caused to be performed by the Livestock Officer unless the owner or the other person keeping the bull desires to to make his own arrangements for complying with the order and if the bull is not castrated within the time allowed by the Livestock Officer, then without prejudice to any action that may be taken under section 14. the Livestock Officer shall get the bull casterated.
- every bull shall cause (3) The Livestock Officer prescribed with so castrated to be branded mark.
- 8. (1) If after such enquiry as the Livestock Officer may deem fit to make, he finds that any uncastrated bull is not owned or possessed by a known person, he shall cause the bull to be seized and inspected.

(2) If, on such inspection, he finds the bull not fit for being certified as 'approved' he shall have it shall mark it as an approved bull.

Castration of bulls without

9. (1) For the purposes of this Act, Livestock Officers competent to inspect Officer or any other officer or person authorised by this behalf shall have power at all reasonable reasonable

- (a) to inspect any bull;
- (b) to brand any bull with a prescribed mark;
- (c) subject to such conditions and restrictions, if any, as may be prescribed, to enter any premises or other place where he has reason to believe that a bull is kept.
- (2) If the Livestock Officer, at any time on inspection of an approved bull, finds that the bull has become unfit as an approved bull he may take action as for an unapproved bull, in accordance with section 7.

Marking to be made free of charge.

10. Every castration or marking required to be done or made under this Act by a Livestock Officer shall be done or made free of charge.

Service of notice and order.

11. Any notice or order which is to be given or served on any person under the provisions of this Act may be given or served on the owner or keeper of a bull primarily liable to comply with such notice or order and in case of doubt or when he is unknown, it may be given or served on the person last known as owner or keeper thereof, and any seizure or inspection under section 8, shall be deemed to have been done after compliance with

Maintenance of registers.

12. The Livestock the prescribed form a register giving particulars of inspections, names of owners or keepers of bulls, castrations and markings made, and bulls approved under this Act, and such other particulars as may be prescribed.

Penalty for unauthorised mark.

13. If any person without lawful authority brands or causes to be branded any bull with any mark prescribed under this Act Canada any bull with any mark prescribed under this Act or with any mark resembling such prescribed mark, he shall on conviction be punishable with imprisonment which may extend to three months or with a fine which may extend to five hundred rupees or both.

14. Whoever-

Penalty for other offences.

- (a) keeps a bull in contravention of this Act or of any rule or order made thereunder, or
- (b) neglects or fails to produce a bull for inspection when required to do so under the provisions of this Act, or obstructs any officer or person in the discharge of his functions under this Act or rules made thereunder, or
- (c) neglects or fails to comply with any order under this Act or rules thereunder,

shall on conviction be punishable with fine which may extend to fifty rupees, and in the case of a second or any subsequent offence with fine which may extend to one hundred rupees.

15. No Magistrate or Court shall take cognizance of any offence under this Act except upon a complaint made by a Livestock Officer or any person authorized by him in this behalf.

Cognizance of offence.

16. (1) No suit, prosecution or other proceedings shall lie against an officer or servant of the [Central Government] for anything which is in good faith done or intended to be done under or in pursuance of this

Bar of proceedings.

(2) No suit, or other legal proceedings shall lie against the ¹[Central Government] or against any of its officers for any damage caused or likely to be caused by anything in good faith done or intended to be done under 17. (1) The [Central Government] may make rules rules. or in pursuance of this Act.

Power to make

to carry out the purposes of this Act. (2) In particular and without prejudice to the

generality of the foregoing provide for (a) all matters required to be prescribed under provide for-

Substituted for the words "State Government" by the Punjab Reorgand. Subjects on State and Concurrent Subjects)

*Substituted for the words of Laws on State and Concurrent Subjects

*Adaptation of Laws on State and Concurrent Subjects of Concurrent Subjects of

- LIVESTOCK IMPROVEMENT [1953: Pb. Act XLVII **292**
 - (d) the powers and duties to be exercised and performed by officers or persons acting under this Act and the procedure to be adopted by
 - (c) the approved age of a bull for purposes of breeding, in any local area.

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(3) All rules shall be subject to the condition of previous publication.

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